

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

IB-1782/ND/2019

IN THE MATTER OF:

M/s. Sameta Metal Pro. Pvt. Ltd.

...PETITIONER

Vs.

M/s. Win-Holt India Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 11.10.2019

Coram: 01

JUSTICE (RETD.) Rajesh Dayal Khare, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor : Mr. Dhruvajeet Saikia, Adv.

For the Respondent/ Corporate-debtor : Mr. H.R. Singh, Adv.

ORDER

Learned counsel for the parties are present and represents that pleadings are complete in the present case and the matter be posted for hearing. However order dated 28.08.2019 shows that today the matter is fixed for arguments. Proxy counsel for the respondents states that the main counsel in the matter is not available and request for adjournment. Put up on 01.11.2019 on that date no further adjournment be given.



Member (T)



(Raj  
Member (J)